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NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH KOLKATA

C.P No.342/KB/2017

Knowly Range

Present: Hon'ble Member (J) Shri Vijai Pratap Singh Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 06th October 2017, 10.30 A.M.

Name of the Company		Paradeep Phosphate Ltd	1	
		-Vs-		
		State of Odisha & Ors.		
Under Section		434(D)		
SI.	Name & Desig	nation of Authorized	Appearing on behalf of	Signature with
No.	Representa	tive (IN CAPITAL		date
	LE	ETTERS)		
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ORDER

Ld. Counsels for the petitioner are present.

Petitioner has filed this application under Section 434(D) of the Companies Act, 2013. Petitioner has submitted that before filing this application, the case was pending under BIFR and on account of BIFR 516 A Repealing Act, he has filed this application before this Bench.

As per Notification issued after the SICA Repealing Act, petitioner has right to move application under the IBC Code under Section 10; but he

has filed this application under Section 434(D) of the Companies Act, 2013. Therefore a fresh application under IBC Code be submitted.

Listed on 2nd November 2017.

(Jinan K.R.)

5d/-

Member (J)

≤d/(Vijai Pratap Singh)
Member (J)